

(b) the year-wise number of family planning operations completed during the past five years in the country as a part of the family planning scheme;

(c) the number of loops inserted during the last two years, year-wise; and

(d) the number of loops which had to be taken out on the ground that they did not suit the woman concerned?

The Minister of Health and Family Planning (Dr. S Chandrasekhar): (a) The rate of growth of population in the country during the years 1961 to 1965 has been estimated as 2.38 per cent per annum. Year-wise estimates not available.

(b) Number of sterilization operations performed during the years 1962 to 1966 are as follows:

1962—1.6 lakhs
1963—1.7 lakhs
1964—2.7 lakhs
1965—4.6 lakhs
*1966—6.9 lakhs

* (Provisional as complete information from States has not so far become available).

(c) The number of loops inserted during 1965 (from April, 1965 when the IUCD programme was started) and 1966 are 467 and 952 lakhs respectively. The latter figures are provisional as the complete information from States has not so far become available.

(d) The exact information is not available at present. The figure would roughly be 8 per cent on the basis of some of the studies carried out in this respect.

Slum Clearance Scheme for Visakhapatnam

201. Shri Tenneti Viswanatham: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any slum clearance scheme for Visakhapatnam has been

received by Government from the Government of Andhra Pradesh; and

(b) if so, whether Government have sanctioned the same and allotted fund for the purpose during the current year?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Nihal Singh): (a) No. The State Government are themselves competent to sanction projects under the Slum Clearance Scheme.

(b) The Central assistance is allocated to the State Governments for the slum clearance scheme as a whole and not against specified projects. For the year 1966-67, a sum of Rs 3400 lakhs has been sanctioned on account of the Slum Clearance Scheme in Andhra Pradesh.

Erosion by Visakhapatnam Beach

202 Shri Tenneti Viswanatham: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No 3384 on the 25th August, 1966 regarding Sea Erosion in Visakhapatnam and state:

(a) whether any Central financial assistance for protection work has since been sanctioned; and

(b) whether Government propose to evolve a long term plan to reclaim the area eroded during the last forty years?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Government of India have informed the State Government that it is not possible for them to bear the cost of the protective measures. The State Government can, however, take up necessary work as a part of the State's Flood Control Programme, which includes Anti Sea Erosion works also and for which loan assistance is admissible;

(b) As the need for undertaking temporary measures to arrest further damages by Sea Erosion was considered urgent by the State Government, pending permanent solution, the State Government have since undertaken immediate temporary protective measures costing Rs. 2 lakhs. Proposals for a permanent solution are under the consideration of the State Government.

Watches seized in Bombay

203. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that about 40,000 watches worth Rs. 60 lakhs were seized in Bombay by the Preventive and Marine Division of the Central Excise from a car on the 11th March, 1967; and

(b) if so, the action Government has taken so far in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) In the early hours of 11th March, 1967 the officers of the Marine and Preventive Division of the Bombay Central Excise Collectorate seized 36,045 watches worth about Rs. 41 lakhs in the Cuffe Parade area of Bombay. A car was also seized.

(b) Investigations are in progress.

Indian and Foreign Currency seized in Bombay

204. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the officials of the Enforcement Directorate at Bombay have seized Indian Currency worth Rs. 50,000 foreign exchange worth more than Rs. 3,500 and some incriminating documents during searches made in South Bombay on the 7th March, 1967; and

(b) if so, the action Government has taken so far in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. It is a fact that Indian Currency worth Rs. 50,708 and Travellers' Cheques worth Rs. 500, besides certain incriminating documents were seized by the officials of the Enforcement Directorate at Bombay on 7th March, 1967.

(b) The Traveller's Cheques were returned to the person from whom they were seized, as he had produced evidence of having obtained permission from the Reserve Bank of India for holding them during his stay in India. Further investigations are in progress.

Sub-Tribal Blocks in Orissa

205. Shri Chintamani Panigrahi: Will the Minister of Social Welfare be pleased to state:

(a) whether any sub-tribal blocks have been proposed to be set up in Orissa during 1967-68 for all round development of people in Orissa;

(b) if so, how many and where and

(c) whether Daspalla area in the District of Puri has been included for such a block?

The Minister of State in the Department of Social Welfare (Shrimati Pintrenu Guha): (a) No.

(b) and (c). The question does not arise.

Public Sector undertaking in Orissa in Fourth Plan

206. Shri Chintamani Panigrahi: Will the Minister of Planning be pleased to state:

(a) whether any major public sector undertaking is being proposed to be established in Orissa during the Fourth Five Year Plan period; and

(b) if so, the nature thereof?